

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

M.A. 590/05

In

O.A.No. 53/05

Lucknow this the 14th day of March, 2005

HON. SHRI S.C. CHAUBE, MEMBER(A)

HON. SHRI K.B.S. RAJAN, MEMBER(J)

Bhartendu Pratap Singh ...Applicant

By Advocate Shri R.K. Upadhyay

Versus

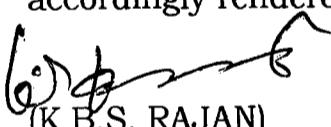
Union of India & othersRespondents.

By Advocate Shri S.K. Pandey

Order

By Shri S.C. Chaube, Member(A)

The learned counsel for the applicant has filed M.A. 590/05 seeking withdrawal of the O.A. 53/05. He further stated that the applicant does not want to litigate this issue with Central Board of Direct Taxes (CBDT) and other officers of the Govt. of India. Accordingly, the learned counsel for the applicant is allowed to withdraw the O.A. The O.A. is dismissed as withdrawn. Interim order dated 31.1.05 is also accordingly rendered infructuous.


(K.B.S. RAJAN)

Member(J)


(S.C.CHAUBE)

Member (A)

OR
Copy of order
Delivered on 15/3/05
15/3/05